

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.169/98

Monday, this the 7th day of December, 1998.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

M.Ramachandran,
Senior Engineering Assistant,
All India Radio,
Coimbatore.
(Door No.30/152,
Sankarji Lane,
Moothanthara,
Palghat).

- Applicant

By Advocate Mr TC Govindaswamy

Vs

1. Union of India represented by
the Secretary to the
Government of India,
Ministry of Information and
Broadcasting,
New Delhi.
2. The Station Engineer,
All India Radio,
Coimbatore.
3. The Station Engineer,
All India Radio,
Trichur.
4. The Chairman,
Prasar Bharathi,
(Broadcasting Corporation of India)
New Delhi.
5. The Director General,
All India Radio,
New Delhi.

- Respondents

By Advocate Mr S Radhakrishnan, ACGSC

The application having been heard on 7.12.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The learned counsel on either side state that the applicant has been granted the reliefs which he has sought for in this application and necessary orders have been issued by the respondents. However, as the applicant expired on 6.7.98 and as the relief sought in this application have already been extended to him, the application does not survive any longer and it can be closed as abated. The application abates.

Dated, the 7th December, 1998.



(A.V.HARIDASAN)
VICE CHAIRMAN

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